

नुक्सान है बल्कि सेलम स्टील प्लांट; एलाय स्टील प्लांट, दुर्गापुर तथा देश की दूसरी स्टेनलेस स्टील बनाने वाली इकाईयों का भविष्य दुलमुल हो रहा है। मैं चाहूंगा कि सरकार निम्नलिखित कदम अविलम्ब उठाए।

1. कस्टम टैरिफ, एक्ट, 1975 की धारा 73.15 (2) में निम्नलिखित आइटम जोड़े जाएं;

स्टेनलेस स्टील के इंगोट, बलूम, बिलेट, सलेब, सीबवार, प्लेट्स, स्कैवैयर्स हैक्सागन, आक्टागंज, एंगल्स, चैनल्स, वाइड बीम, जोइस्ट, टी, सर्कल, कोल्ड रोल्ड या कोल्ड फिनिश या कोल्ड एक्सट्यूडीड हो ताकि इन पर 220 प्रतिशत कस्टम ड्यूटी लगे जो कि अभी सिर्फ 60 प्रतिशत लगती है।

2. आयात नीति के अपेंडिक्स 8, आइटम नं० 65 में निम्नलिखित जोड़े जायें,

संगल, चैनल, बीम, जोइस्ट, टी, सर्कल और अन्य सेप व सैक्सन जो होट रोल्ड या कोल्ड रोल्ड, कोल्ड फोभ्रेड, फिलि सड या कोल्ड एक्सट्यूडीड हो।

3. आयात नीति का अपेंडिक्स 5 के आइटम नं० 534 "स्टेनलेस स्टील फीटिंग" को खत्म कर देना चाहिए।

4. ऐसे आयातकों के खिलाफ सख्त कदम उठाए जाएं तथा जो माल आयात हो चुका हो, उसे सीज किया जाए।

मैं चाहता हूँ कि सरकार उपरोक्त तथ्यों पर गंभीरता से विचार करे तथा अविलम्ब ठोस कदम उठाए, जिससे राष्ट्र को हो रहे नुक्सान से बचाया जा सके।

- (ii) NEED FOR PROPER MAINTENANCE OF TEMPLE AND OTHERS HISTORICAL MONUMENTS IN RAJASTHAN.

SHRI BHEEKHABHAI (Banswara):

There are several temples and historical monuments in Rajasthan—Chittorgarh fort, Bharatpur fort, Ranthambur Fort and many others—which are not at all being maintained properly. Their walls are falling. Even the Sujan-Ganga canal of Bharatpur has not been cleaned of wild grass. All these monuments need proper maintenance.

Similarly, temples of great renown in Rajasthan are also not being cared at all. In this connection, the following temples, to name a few, need immediate attention.

1. The Deo Somnath temple, Durgapur.
2. The Baneshwar temple on the junction of Mahi and Som rivers in Durgapur.
3. The remains of Authura temples in Banswara.
4. The famous Kali temple of Chittorgarh, etc. etc.

In fact, maintenance of these monuments need a stupendous task. The present administrative machinery is not sufficient to cope with this work. Even the existing legislation in this regard is not sufficient and effective.

I, therefore, demand that this matter may be examined in details and the Minister of Education should make a statement.

- (iii) NEED FOR GEARING UP OF RURAL ELECTRIFICATION PROGRAMME IN HIMACHAL PRADESH

PROF. NARAIN CHAND PARASHAR (Hamirpur): Sir, the process of rural electrification in Himachal Pradesh in general and in Hamirpur, Una, Bilaspur and Kangra districts in particular, has suffered a serious set-back. Since the Schemes sanctioned by Rural Electrification Corporation for the State of Himachal Pradesh have recently been closed and the targets fixed earlier have not been achieved, on account of escalation in cost of outputs including wages for electrification, so many villages targeted for electrification under these schemes have

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been left out. This is especially the case in Nadaun and Sujampur Blocks of Hamirpur District, Dhundla Block in Una District and Dehra Block in Kangra District, where the process of rural electrification has come to a halt.

This has resulted in frustration and extreme inconvenience to the left villages including many Harijan Basties which were expecting the electrification in a short time. It is, therefore, necessary to expedite the sanction of new schemes for a hundred per cent coverage of such Blocks where the R.E.C. Schemes have since been closed or are about to be closed. This can only be done if the Rural Electrification Corporation accords top-most priority to the clearance of these Schemes and also for arranging liberal financial assistance to the State Electricity Board of Himachal Pradesh for this purpose.

I, therefore, sincerely request the Government of India, particularly the Ministry of Energy and Rural Electrification Corporation to act immediately in this direction so that the process of Rural Electrification is not brought to a grinding halt.

(iv) ALLEGED INEFFICIENT WORKING OF THE NATIONALISED BANKS.

श्री कृष्ण प्रताप सिंह (महाराजगंज) : देश के राष्ट्रीयकृत बैंकों का मुख्य उद्देश्य पूरा होता उसमें दिखाई नहीं दे रहा है। आज भी बैंक अपने पुराने ढर्रे पर चल रहे हैं चाहे वह ऋण वितरण का क्षेत्र अथवा बीस सूत्री कार्यक्रम के परिचालन का प्रश्न हो। उनका वही पुराना दृष्टिकोण चल रहा है। भारत सरकार के नियमों का उल्लंघन होता है। उसके दो ज्वलंत उदाहरण देना चाहता हूँ।

(1) ऋण वितरण के क्षेत्र में जैसे बिहार राज्य में बैंकों की कुल जमा धन राशि 1840 करोड़ रु० है। उसमें लिक्विडिटी अनुपात के अनुसार 43 प्रतिशत छोड़ कर 1000 करोड़ का ऋण वितरण राज्य के विकास तथा 20

सूत्री कार्यक्रम की सफलता के लिए होना चाहिए था परन्तु बड़े खेद का विषय है कि केवल 713 करोड़ रुपये की कुल धन-राशि वितरित हुई और 250 करोड़ रुपये का उसमें अंतर है।

(2) अपने अधीनस्थ कर्मचारियों की सेवा शर्तों और पदोन्नति के नियमों का सरासर उल्लंघन। यहां अपने प्रबन्धकों की पदोन्नति में हाल ही में अनियमितता बरती गयी है। इस संबंध में प्रभावित अधिकारियों ने दिल्ली उच्च न्यायालय में एक याचिका दाखिल की हुयी है। सरकार से आग्रह है कि इन विषयों पर जांच कर वक्तव्य दे।

(v) DEMAND FOR SETTING UP IMMEDIATELY ONE OF THE TWO PROPOSED UNITS OF BHARAT ELECTRONICS, LTD. IN WEST BENGAL

SHRI NIREN GHOSH (Dum Dum): Sir, the Chief Minister in his D.O. letter dated June 2, 1981 requested the Prime Minister for approval of the Central Government for location of one of the two proposed units of BEL in Salt Lake City in Calcutta.

MR. CHAIRMAN: You have not mentioned the Chief Minister. You have not stated which Chief Minister.

SHRI G. M. BANATWALLA (Pon-nani): For him, there is only one.

SHRI NIREN GHOSH: It is for the city of Calcutta. That means, the Chief Minister of West Bengal.

He further intimated the Prime Minister that about 100 acres of land in the Salt Lake City had been kept reserved for the proposed project.

Subsequently, the Chief Minister discussed this matter with the Prime Minister on 23rd July and followed it up with another D.O. letter dated August 3, 1981 addressed to the Prime Minister.

The Defence Ministry, it is understood, has initiated a note stating that West Bengal, being a border State, is not a safe